

**IN THE INCOME TAX APPELLATE TRIBUNAL,
AGRA BENCH, AGRA**

**BEFORE : SHRI SUNIL KUMAR SINGH, JUDICIAL MEMBER
AND
SHRI BRAJESH KUMAR SINGH, ACCOUNTANT MEMBER**

ITA No.23/Agr/2025
Assessment Year: 2025-26

M/s. Rishbhanchal Charitable Trust, Benara Udyog Ltd., Khasra No. 36, Unit-11, Artoni Mathura Road, Agra-282007.	Vs.	CIT (Exemption), Lucknow.
PAN : AADTR4959E		
(Appellant)		(Respondent)

Assessee by	None
Department by	Sh. Sukesh Kumar Jain, CIT/DR

Date of hearing	02.04.2025
Date of pronouncement	02.04.2025

ORDER

Per Sunil Kumar Singh, Judicial Member:

This appeal has been preferred by assessee against the impugned order dated 27.11.2024 passed by the Ld. Commissioner of Income-tax (Exemption), Lucknow u/s. 80G(5)(ii)(b)(B) of the Income-tax Act, 1961, wherein the Ld. CIT(Exemption) rejected the application of appellant/assessee in Form No. 10AB moved u/s. 80G (5) of the Act.

4. None appeared on behalf of the assessee. However, an application dated 01.04.2025 received by email on 02.04.2025 is placed on record with a prayer to accept the request of assessee/appellant to withdraw this appeal on the premise that the present appeal was inadvertently filed with ITAT, Agra, whereas the same appeal is pending with ITAT, Lucknow having correct jurisdiction over the appellant/assessee. Ld. DR has no objection on the request of the appellant/assessee. Therefore, the request of the appellant/assessee for withdrawal of the present appeal is acceded to.

6. In the result, the appeal is dismissed as withdrawn

Order pronounced in the open court on 02.04.2025.

Sd/-
(BRAJESH KUMAR SINGH)
ACCOUNTANT MEMBER

Sd/-
(SUNIL KUMAR SINGH)
JUDICIAL MEMBER

Dated: 02.04.2025

*aks/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, Agra